205 CWP-4456-2021(O&M)

SHABIR MOMIN VS STATE OF HARYANA AND OTHERS

Present: Mr.Samir Rathaur, Advocate
for Mr.Sumeet Goel, Advocate for the petitioner.

Mr.Saurabh Mohunta, DAG, Haryana.

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Inspite of notices having been served upon respondents No.3 and 4 through their registered e-mail IDs, no representation has been caused. Similar was the state-of-affairs on the previous date of hearing i.e. 05.03.2021.

List on 29.06.2021.

Counsel for the petitioner is directed to supply the email addresses of the respondents to the Registry of this Court. Registry to send the fresh notices through email.

In addition to that respondents be also served through registered post.

In the meanwhile, no coercive steps pursuant to the notice dated 21.01.2021 (Annexure P-1) shall be taken against the petitioner.

(TEJINDER SINGH DHINDSA)
JUDGE

15.03.2021
sunita

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